

ITEM NO.801

Court 16 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13742/2015

(Arising out of impugned final judgment and order dated 18-03-2015
in WPC No. 6192/2011 passed by the Gauhati High Court)

MD. HABIBULLAH . & ORS.

Petitioner(s)

VERSUS

STATE OF ASSAM . & ORS.

Respondent(s)

Date : 26-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Manan Verma, AOR

For Respondent(s) Mr. Shuvodeep Roy, AOR

Mr. Vikash Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not to be deleted from the notified date.

(SONIA BHASIN)
COURT MASTER (SH)

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR